

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5159  
ANSWERED ON:05.09.2011  
CHECK ON KILLING OF ANIMALS  
Verma Shri Sajjan Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has received a number of complaints regarding killing of animals due to hunting in forests in the country especially in Madhya Pradesh alongwith the number and types of animals killed thereof;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has any proposal to take concrete steps to prevent hunters; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) Reports of killing of wild animals due to hunting have been received in the Ministry from time to time. However, state-wise details of such cases are not compiled in the Ministry. The details of hunting of animals during 2010 and 2011 in Madhya Pradesh, as informed by the State Government, are given in the Annexure.

(c)&(d) Steps taken by the Government to prevent hunting of wild animals includes:

i) Legal protection has been provided to wild animals and plants against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.

ii) The Wild Life (Protection) Act, 1972, has been amended and made more stringent. The punishments in cases of offences have been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence.

iii) Protected Areas, viz, National Parks, Sanctuaries, Conservation Reserves and Community Reserves all over the country covering the important habitats have been created as per the provisions of the Wild Life (Protection) Act, 1972 to provide better protection to wildlife, including threatened species and their habitat.

iv) Financial and technical assistance is extended to the State Governments under various Centrally Sponsored Schemes, viz, 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection and conservation to wildlife.

v) The Central Bureau of Investigation (CBI) has been empowered under the Wild Life (Protection) Act, 1972 to apprehend and prosecute wildlife offenders.

vi) The State Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.

vii) The Wildlife Crime Control Bureau has been set up for control of poaching and illegal trade in wildlife and its products.

viii) Strict vigil is maintained through effective communication system